

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3924/2021

(Arising out of impugned final judgment and order dated 04-11-2020 in WPC No. 23628/2020 passed by the High Court Of Kerala At Ernakulam)

SURAKSHA PUBLIC CHARITABLE TRUST

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.32597/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-03-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI


For Petitioner(s)

Mr. Wills Mathews, Adv.
Mr. Rakesh Garg, Adv.
Mr. Ashish Gopal Garg, Adv.
Ms. Shweta Garg, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RLiberty is granted to serve on the Standing Counsel for the
State of Kerala.

List the matter alongwith Writ Petition(C) No. 880 of 2020.

Signature: NEPAK SINGH
COURT MASTER (SH)
Date: 2021-03-20
11:53:00 AM
Reason: (VIDYA NEGI)
COURT MASTER (NSH)